

IN THE SUPREME COURT OF INDIA

CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CRL.) NO.449 OF 2002

NILAM KATARA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

O R D E R

Heard both sides.

As the trial of the co-accused has already been transferred to

the Sessions Court at Delhi, the trial of the accused Sukhdev @

Pahalwan in Crime No.192/2002 is also transferred to the same

Sessions Court/Sessions Judge, which/who is trying the Sessions Trial

No.499/2005 entitled State of U.P. Vs. Sukhdev @ Pahalwan and the

Sessions Judge/Sessions Court shall conduct the trial of this case.

The transfer petition is allowed accordingly.

..J.

.....

(K.G. BALAKRISHNAN)

.J.

.....
(P.P. NAOLEKAR)

NEW DELHI;

3RD APRIL, 2006.

ITEM NO.3

COURT NO.3

SECTION XVIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

TRANSFER PETITION (CRL.) NO(s). 449 OF 2002

NILAM KATARA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With Office report for directions)

Date: 03/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Ms. Kamini Jaiswal, Adv.

For Respondent(s)

Mr. Dinesh Kumar Garg ,Adv

NCT of Delhi

Mr.S.Wasim A.Qadri, Adv.

For Mrs.Anil Katiyar, Adv.

Mr. Pramod Swarup ,Adv

Mr. Ranbir Singh Yadav ,Adv

Mr.L.D.Sharma, Adv.

Mr.Pawan Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

The transfer petition is allowed in terms of the signed order.

(G.V.Ramana)

(Veera Verm

a)

Court Master

Court Master

(Signed order is placed on the file)